



2026:AHC:126426

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 17860 of 2026

Tarun Kapoor

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Beerendra Pratap Singh, Indra Kumar Singh
Counsel for Opposite Party(s) : G.A.

Court No. - 5

HON'BLE SANJIV KUMAR, J.

1. Learned counsel for the applicant has filed a supplementary affidavit today in Court, which is taken on record.
2. Heard Mr. Indra Kumar Singh, learned counsel for the applicant as well as the learned A.G.A for the State and perused the material placed on record.
3. The instant bail application has been filed on behalf of the applicant, with a prayer to release him on bail in Case Crime No. 798 of 2025, under Sections 2/3 of U.P. Gangsters and Anti-Social Activities (Prevention) Act, 1986 (in short 'Gangster Act'), Police Station- Indrapuram, District- Ghaziabad, during pendency of trial.
4. Learned counsel for the applicant submits that according to the gang chart, there were five cases lodged against him and in all the cases he has already been granted bail by the court concerned. It is further submitted that later on it came to know that there were two more cases against the applicant regarding which, he has filed a supplementary affidavit and it is stated that in one of that case has been released on bail and in another case, the Police has submitted a final report. It is contended that the applicant has falsely been implicated in the present case due to Police rivalry. The applicant is not a member of any gang. He is languishing in jail since 18.02.2026 and in case he is enlarged on bail he will not misuse the liberty of bail.

5. Per contra learned A.G.A. has opposed the prayer for bail.

6. Upon considering the totality of facts, nature and the evidence reflected from record and also taking into consideration the provision of Section 19(4) of the Gangster Act and without expressing any opinion on merits of the case, I find it to be a fit case for bail. Hence, the present bail application is **allowed**.

7. Let the applicant- **Tarun Kapoor** involved in the aforesaid case crime be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the Court concerned with the following conditions :-

(i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicant shall not pressurize/intimidate the prosecution witnesses.

(iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.

(iv) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in the trial court.

(v) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel.

8. In case of breach of any of the above conditions, the Trial Court concerned shall be at liberty to cancel the bail.

9. It is clarified that anything said in this order is limited to the purpose of determination of this bail application and will in no way be construed as an expression on the merits of the case. The trial court shall be absolutely

free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

(Sanjiv Kumar,J.)

June 9, 2026
Subham